CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP 25/2014 OA 1674/2011 MA 4037/2014

the 1st day of September, 2015.

Hon'ble Mr. Justice Syed Rafat Alam, Chairman Hon'ble Mr. P.K.Basu, Member (A)

Kuldeep Singh Yadav S/o Shri Bir Singh Yadav R/o D-1/7, 14 Rajpur Road Civil Lines, Delhi – 54

.... Petitioner

(By Advocate: Shri Sachin Kumar for Shri Rajiv Aggarwal)

VERSUS

- Shri P.K.Gupta
 Commissioner
 North Delhi Municipal Corporation
 Civic Centre
 Minto Road, Delhi
- 2. Shri D.P.Agrawal Chairman Union Public Service Commission Shahjahan Road, New Delhi

.... Respondents

(By Advocate: Shri R.N.Singh for R-1

Shri D.S.Mahendru for R-2)

Order (Oral)

By Hon'ble Mr.Justice Syed Rafat Alam, Chairman

This is an application for initiating Contempt Petition against the respondents for the alleged disobedience of this Tribunal's orders dated 04.12.2012 passed in OA No.856/2011 and OA No.1674/2011.

2. At the outset, Shri R.N.Singh, counsel for the respondents appearing for R-1 submitted that this matter was disposed of with a direction to respondents, i.e. MCD and UPSC to consider the claim of the applicant for giving regular

promotion to the posts of AC/Dy. (A&C) by convening annual DPC with effect

from the recruitment vacancy year and by applying the Rules existing at the

relevant year. The Tribunal further directed them to complete the exercise by

giving regular promotion to the applicant along with others by holding regular

DPC meetings in accordance with law expeditiously and preferably within a

period of three months.

3. Shri R.N.Singh appearing on behalf of respondent no.1 drew our

attention to the compliance report filed on 22.07.2015 and submitted that

meeting for regular DPC was held by UPSC on 08.06.2015 and

recommendations of the Commission dated 11.06.2015 are fully complied with

by issuing the office order no.F.02(23)/CED/86/Pt.II/57/2015/67/2682 dated

07.07.2015. The order of promotion is also enclosed with the affidavit as

Annexure-D whereby applicant was promoted to the posts of Assistant

Commissioner/Dy. Assessor and Collector.

4. In view of the above, we are of the view that the respondents have since

complied with the orders and there appears no reason to proceed against them

in this case. This Contempt Petition is, accordingly, dismissed. Notices issued

to the respondents are discharged.

5. Copy of the counter is already given to the counsel for the applicant on

25.11.2014, but no reply/rejoinder is filed on his behalf.

(P.K.Basu) Member (A) (Syed Rafat Alam) Chairman

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